

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 219
444/252/ND/2020

IN THE MATTER OF:

M/s. Dynamik Developers Private Limited

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 23.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

For the ROC

For the Income Tax Department

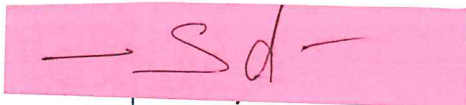
:Mr. Himanshu Harbola, Advocate.

**:Mr. M. Yadubhushan Rao,
AROC.**

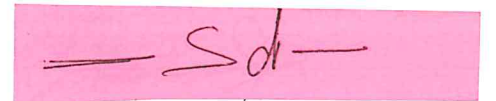
**:Mrs. Lakshmi Gurung and Mr.
Adeeba Mujahid, Sr. & Jr. St.
counsel along with Mr. Ankit
Singh, Advocate.**

ORDER

Heard the arguments advanced by the Appellant as well as AROC and the Learned Counsel for the Income Tax Department. Order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**